

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 578/9/NCLT/AHM/2019

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**
Hon'ble Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

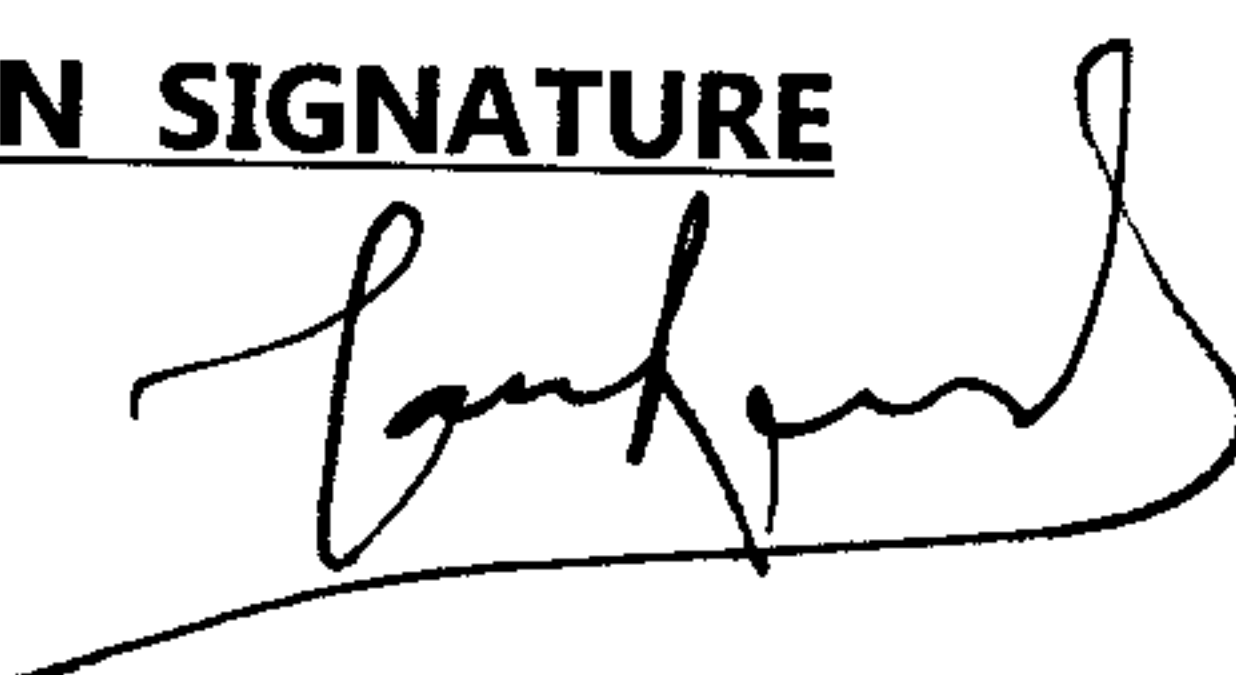

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2019**

Name of the Company: OCS Group (India) Pvt Ltd

V/s

Silver Leaf Hotel Pvt Ltd

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Tarun H. Rawat C/o Sandeep Sharma	Advocate	Petitioner	
2.	KUNAL P VAISHNAI	ADV	Respondent	

ORDER

The parties are represented through learned counsels.

The Learned Lawyer on behalf of the Respondent appeared by filing Vakalatnama and requested time to file reply.

The prayer is allowed.

Two weeks' time is granted to file reply by serving an advance copy to the other side.

List the matter on 25.10.2019


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 06th day of September, 2019


MANORAMA KUMARI
MEMBER JUDICIAL